



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
(Acquittal Section) Civil Secretariat
(Srinagar /Jammu)

Notification
Jammu, the 7th February, 2018.

SRO 76 - In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint Sh R.K.Kotwal Advocate, J&K High Court, Jammu as Special Public Prosecutor in the case titled State V/s Ranjeet Singh and another involving offences punishable under sections 302/307 RPC and 3/25 Arms Act FIR No.259/2017 P/S Bahu Fort, Jammu before the Court of Ld. Addl Sessions Judge, Jammu.

By Order of the Government of Jammu and Kashmir

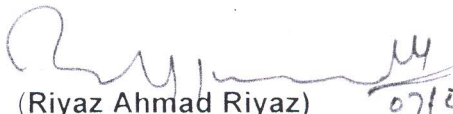
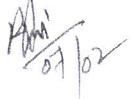
Sd/-
(Abdul Majid Bhat)
Secretary to Government

No.LD (ACQ) 2017/682-Jammu.

Dated: - 07 - 02 - 2018

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K Jammu.
3. Registrar General, J&K, High Court, Jammu.
4. Addl. Sessions Judge, Jammu.
5. Director Prosecution, J&K PHQ, Jammu.
6. Director Litigation, Jammu.
7. Sr. Superintendent of Police, Jammu.
8. Adl. Public Prosecutor, Jammu.
9. Sh.R.K.Kotwal ,Advocate , J&K High Court, Jammu for information and necessary action. He shall not be entitled to any fee or remuneration from the State for conducting this case.
10. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
11. SRO Section, Department of Law Justice and Parliamentary Affairs (W.7.S. C).


(Riyaz Ahmad Riyaz) 07/02/18
Deputy Legal Remembrancer Affairs

07/02